GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:231
ANSWERED ON:09.07.2014
DAMAGE CAUSED BY WILD ANIMALS
Choudhary Shri Ram Tahal; Sreeramulu Shri B.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether incidents of loss of life, live stocks and damage to crops by wild animals have been reported from various parts of the country and if so, the details thereof during the last three years and current year, State-wise;
- (b) whether the Government provides compensation to the victims of attack of wild animals and if so, the norms/criteria prescribed for compensation for the purpose;
- (c) whether the rate of compensation is insufficient and if so, the action taken by the Government to compensate the losses caused to the farmers at market price;
- (d) whether Government is contemplating to provide assistance for solar fencing to prevent wild animals from causing losses; and
- (e) if so, the details thereof and if not, the other measures taken by the Government to protect the crops and live stocks of farmers from wild animals?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE(SHRI PRAKASH JAVADEKAR)

- (a) Reports about incidents of damage to crops and human lives by wild animals in various parts of the country are received in the Ministry from time to time. However, the State-wise and year-wise details of such incidents are not collated in the Ministry.
- (b)&(c) The Central Government provides financial assistance to the States/ Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' to, inter alia, make payment of ex-gratia relief in respect of damage to crops and loss of human lives suffered by the victims of depredations/attacks by wild animals. The Ministry has increased the amount of ex-gratia relief eligible for assistance under the Centrally Sponsored Schemes for payment to the victims of predation/depredation by wild animals, as follows:
- S1. Nature of damage Amount of No. caused by wild ex-gratia animals relief
- (a) Death or Rs.200,000/permanent
 incapacitation
- (b) Grievous injury 30% of (a)
- (c) Minor injury Cost of treatment
- (d) Loss of property Value of loss/ damage as assessed by authorized officer

However, the actual assistance provided to States is subject to availability of funds under the Scheme.

(d)&(e) The Central Government provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' 'Project Tiger' and 'Project Elephant' for management of wildlife and its

habitats in the country. The activities supported under the scheme inter alia include construction/erection of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of wild animals into crop fields; improvement of wildlife habitat of wild animals by augmenting the availability of food and water in forest areas to reduce the migration of animals from forests to habitation; payment of ex-gratia relief to the victims of wild animals attacks and depredation; and setting up of anti-depredation squads to drive away problematic animals.